

ITEM NO.36

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 156/2024

CHAITANYA SHARMA & ORS.

Petitioner(s)

VERSUS

SPEAKER HIMACHAL PRADESH
LEGISLATIVE ASSEMBLY & ORS.

Respondent(s)

(FOR ADMISSION and IA No.58720/2024-STAY APPLICATION)

Date : 18-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Harish N Salve, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
Mr. Satya Pal Jain, Sr. Adv.
Mr. Abhinav Mukerji, Sr. Adv.
Ms. Pratishtha Vij, Adv.
Mr. Raghav Bhatia, Adv.
Mr. Anshul Garg, Adv.
Ms. Mrinal Gopal Elker, AOR

For Respondent(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Nishanth Patil, AOR
Mr. Rohit Sharma, Adv.
Mr. Inderjeet Kaur Rana, Adv.
Mr. Nishanth Patil, Adv.
Mr. Nizam Pasha, Adv.
Mr. Nikhil Purohit, Adv.
Mr. Jatin Lalwani, Adv.
Ms. Aparajita Jamwal, Adv.

Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Devdatt Kamat, Sr. Adv.
Mr. Varun K. Chopra, Adv.
Mr. Nizam Pasha, Adv.
Mr. Aman Pawar, Adv.
Mr. Amit Bhandari, Adv.
Mr. Mehul Sharma, Adv.
Mr. Shahab Ahmed, Adv.

Mr. Harsh Pandey, Adv.
Mr. Revanta Solanki, Adv.
Mr. Anubhav Kumar, Adv.
Mr. Ajay Desai, Adv.
Mr. Vaibhav Joshi, Adv.
M/s. VKC Law Offices, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice in the writ petition, as well as, in the application seeking stay.

Notice is accepted by Mr. Nishanth Patil, learned counsel appearing for respondent nos. 1, 2 and 4 and Mr. Varun K. Chopra, learned counsel appearing for respondent no. 3, who are present on advance notice. Hence, notice need not be served.

Counter affidavit/reply will be filed by respondent no. 4 within four weeks from today. Rejoinder affidavit, if any, will be filed within one week after service of counter affidavit/reply.

Re-list in the week commencing 06.05.2024.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR